

[Shri Manubhai Shah]

(xiv) Report (1959) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals industry.

(xv) Government Resolution No. 22(1)-T.R./59 dated the 4th December 1959. [Placed in Library, See No. LT-1764/59].

(xvi) Report (1959) of the Tariff Commission on the continuance of protection to the Stearic Acid and Oleic Acid industry.

(xvii) Government Resolution No. 2(1)-T.R./59 dated the 30th November 1959. [Placed in Library, See No. LT-1765/59].

NOTIFICATION FOR AMENDMENTS TO NON-FERROUS METALS (CONTROL) ORDER

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.O. 2698 dated the 4th December 1959, making certain amendments to the Non-Ferrous Metals (Control) Order, 1958. [Placed in Library, See No. LT-1766/59].

CONCLUSIONS OF 17TH SESSION OF INDIAN LABOUR CONFERENCE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, a copy of statement showing summary of the main conclusions of the Seventeenth Session of the Indian Labour Conference held at Madras in July, 1959. [See Appendix II, Annexure No. 90].

AMENDMENTS TO EMPLOYEES' PROVIDENT FUNDS SCHEME

Shri Abid Ali: I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. G.S.R. 1307 dated the 28th November, 1959, making certain further amendments to the Employees' Provi-

dent Funds Scheme, 1952. [Placed in Library, See No. LT-1768/59].

12.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December 1959, agreed without any amendment to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 23rd November 1959'.
- (ii) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Married Women's Property (Extension) Bill, 1959, which has been passed by the Rajya Sabha at its sitting held on the 30th November 1959'.

12.03½ hrs.

MARRIED WOMEN'S PROPERTY (EXTENSION) BILL

Secretary: Sir, I lay on the Table of the House the Married Women's Property (Extension) Bill, 1959, as passed by Rajya Sabha.